That is the present position. I hope he will agree that that is only fair. Senior people who also happen to be efficient should be considered.....

SHRI H. N. KUNZRU : Seniority only should not be taken into consideration.

SHRI N. GOPALASWAMI : It is not. as I have said. Seniority alone is not the. With regard to Command consideration appointments, the kind of appointments to which my hon. friend referred. There was something which he said about the Directorate of Military Training. On the general issue of Indianisation, he and I are one. We were one when we signed the Report of the Armed Forces Nationalisation Committee. We continue to be one. But, Indianisation is no longer a problem in this country. The Army is all Indianised except for a few appointments. The Army is now under Indian control-a very different state of things from the state of things when we reported in the Armed Forces Nationalisation Committee. If British officers are retained, it is because they are considered useful for our purpose and they are under our officers. But I wish that this House should avoid discussing the merits of an individual officer, British though he may I do not think it is desirable that we be. should discuss the merits of individual officers. Now, it so happens that this particular officer has been characterised by my hon. friend in terms which mean that in his opinion he is unfit for his job. An opinion of this sort I can take only from those above him in the Army who are competent to pronounce an opinion upon his fitness. It is not that I accept every opinion of theirs. for me to accept the But it is impossible opinion of my hon. friend as against the opinion of the proper kind of people who have the right to express an opinion on fitness of that sort. I can tell my hon. friend that it will be always my endeavour to find Indians for every key job in the Army. As for other jobs, there are already Indians. There are hardly any jobs-I do not know ; I am not fixing the exact number-perhaps there are only half a dozen

top jobs which are in the hands of Britishers today. If a vacancy occurs in this office, it will be my endeavour to find a competent Indian for the post, and I have no doubt that there are competent Indians for these posts.

690

But it is not possible for me to agree that a particular officer who is holding this position should be pushed out in order to bring in an Indian officer. We might have justified it in other days ; but today it is unnecessary that we should push out even a Britisher if that pushing out is not in accordance with the treatment he is entitled to expect as a member of the service to which he has been appointed.

## MESSAGES FROM THE HOUSE OF PEOPLE

## (1) THE INDIAN TARIFF (SECOND Amendment) Bill

## (2) THE CALCUTTA PORT (AMEND-MENT) BILL''<sup>1</sup>

SECRETARY : Sir, the following messages have been received from the House of the People, signed by the Secretary to the House.

The first message runs as follows :----

In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Indian Tariff (Second Amendment) Bill, 1952, which has been passed by the House at its sitting held on the 28th May 1952.

The Speaker has certified that the Bill is a Money Bill within the meaning of Article no of the Constitution of India.

The Second message runs as follows :---

In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Calcutta Port (Amendment) Bill, 1952, which has been passed by the House at its sitting held on the 28th May 1952.

Sir, I lay a copy of each of these Bills on the Table.

The Council then adjourned till four of the clock on Thursday, the 29th May 1952.